NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

C.P No. 1433/(MAH)/2017

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR

MEMBER (J)

SHRI V. NALLASENAPATHY

MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 21.11.2017

NAME OF THE PARTIES:

Daimler Financial Services India Pvt. Ltd

V/s

Digital Travels Pvt. Ltd

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No. NAME DESIGNATION SIGNATURE

17 Kund Tiwori Advocate for Repition (P)

ORDER CP No. 1433/ I&BP/NCLT/MB/MAH/2017

Looking at the Affidavit of Service filed by the Petitioner in respect to services of notice upon the Corporate Debtor, this Bench having noticed that service has not been affected upon the Corporate Debtor, the Petitioner is again directed to serve notice upon the Corporate Debtor and file proof of service on the next date of hearing.

Sd/-

V. NALLASENAPATHY

Member (Technical)

Sd/-

B.S.V. PRAKASH KUMAR Member (Judicial)